60

	۰.	of Country to which export was made							Value of exports in			
Name	of C	ountr	y to v	wn icn	ехро	ri wa	s maue		1969-70	1970-71	1971-72 (from 1-4-7) to 30-6-71	
									Rs.	R <sub>S</sub> .	Rs.	
Nepal									54,266	8,29,252	14,964	
Singapore							•	,	42,257	36,945	4,523	
Sikkim	•		•			•	•		122	853		
South Vietnam .									922	1,62,038		
Syria .									19,222			
Sudan										55.872	•	
Southern Yemen									•		4,498	
Tanzania									20,14,561	4,55,969	33,983	
Thailand										508	20,264	
Uganda									9,02,525	1,63,748	65,490	
U.K.									30,81,198	3,37,529		
U A.R.									2,37,007	20,072	9,739	
U S.S.R.										2,305		
Zambia	•	•	•	•			٠			545	10,854	
Тот	AL								89,71,226	50,24,784	4,62,063	

- (b) The names of countries from which orders have been received are as follows:
  - 1. Australia
  - 2. Bahrain
  - 3. Belgium
  - 4. Brazi)
  - 5. Burma
  - . ~ .
  - 6. Ceylon
  - 7. Greece
  - 8. Iraq
  - 0. -2.09
  - 9. Ireland
  - 10. Jordan
  - 11. Kenya
  - 12. Kuwait
  - 13. Malaysia
  - 14. Newzealand
  - 15. Nigeria
  - 16. Singapore
  - 17. Sudan
  - 18. South Vietnam
  - 19 Tanzania
  - 20. Thailand

- 21. Uganda
- 22. U.K.
- 23. U.A.R.
- 24. Zambia

SENIORITY TO EX-SERVICEMEN EMPLOY-ED AS BOOKING CLERKS, ETC. IN RAILWAYS

983. CHAUDHARY A. MOHAM-MAD: Will the Minister of HOME AFFAIRS/ শুর পর্তা be pleased to refer to the reply to Unstarred Question No. 149 given in the Rajya Sabha on the 22nd July, 1971 and state:

- (a) whether the benefits of seniority given to ex-servicemen absorbed as lower division clerks under the Central Secretariat Clerical Scheme are also applicable to the ex-servicemen who were absorbed in the departments and offices not included in C.S.C.S. such as in the Railways as Booking Clerks, Parcel Clerks, Goods Clerks and Ticket Collectors; and
  - (b) if not, what are the reasons there

62

Written Answers

for and if the answer to part (a) above be in the affimative, what are the details of the instructions issued in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/
गृह मंत्रालय में उपांत्र (SHRI F. H. MOHSIN) (a) and (b) The information is being collected and will be laid on the Table of the House.

ARTISTS OF SONG AND DRAMA DIVISION

984. SHRI M. K. MOHTA: Will the Minister of INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्री be pleased to state:

- (a) whether it is a fact that the artists of Song and Drama Division have refused to go to the Border areas;
  - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to remove their grievances, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सूचना और प्रसःरण मंत्रालय मं उपनंती (SHRI DHARAM-VIR SINGH): (a) No, Sir.

- (b) Does not arise.
- (c) Certain suggestions to meet the needs of staff artists who are liable to serve in Border areas to improve the standard and quality of facilities available to them in these areas are being examined in consultation with the Ministry of Defence.

GUIDE LINES FOR GOVERNORS

## 985. SHRI PRANAB KUMAR MUKHERJEE: SHRI KALYAN ROY:

Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state:

- (a) whether Government have determined any guide-lines for the Governors in States in view of the recommendations of the Administrative Reforms Commission; and
  - (b) if so, what are details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS/ पृह जेवालय वे र ज्य मंत्रों (SHRI K. C. PANT): (a) and (b) The Administrative Reforms Commission in their report on Centre-State Relationships have made the recommendation that the proposed inter-State Council should formulate guide-lines in regard to the manner in which their discretionary powers should be exercised by the Governors. The report is under the consideration of the Government.

The question of evolving guide-lines that a Governor ought to follow in appointing a Chief Minister, when no party secures an absolute majority at a general election, was examined in 1967, and the views of five leading jurists were obtained. The matter was further discussed at meetings February-March, 1968, with leaders of opposition parties. The participants of the meetings were later requested to confirm whether the Governors could be informed of the points on which there had been general consensus. Replies were received from only a few of them and hence the matter was not further pursued. However, copies of the correspondence with the jurists have been forwarded to all the Governors, for their information.

The President has appointed a Committee of Governors to study the role of the Governors under the Constitution. The work of the Committee is in progress.

REPORT OF THE RESEARCH STUDY ON PLANNING COMMISSION

986 SHRI MAHITOSH PURKA-YASTHA:

> SHRI GOLAP BARBORA: SHRI CHITTA BASU:

KUMARI SHANTA VASISHT:

Will the Minister of PLANNING/ योजना अंद्रों be pleased to refer to the reply to the Unstarred Question No. 161 given in the Rajya Sabha on the 1st April, 1971 and state:

(a) whether the examination of the report of the research study made by Indian Institute of Public Administration on Planning Commission has since been completed; and